

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.76609 of 2018

(Arising out of Order-in-Appeal No.13-14/DGP-III/CT(Audit II)/2017-18 dated 12.02.2018 passed by Commr. (Appeal I) of Central Excise, Kolkata II)

M/s Eastern Electrode & Coke Pvt. Ltd.

Sarpi, Madaigang Road, Durgapur-713363

Appellant

VERSUS

Commissioner of CGST & Excise, Bolpur

Nanoor Chandidas Road, SIAN, Bolpur, Dist.-Birbhum, Pin-731204

Respondent

Appearance:

None for the Appellant

Shri M.P.Toppo, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75266/2021

DATE OF E-HEARING : 07.06.2021

DATE OF DECISION : 07.06.2021

PER P.K.CHOUDHARY :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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